

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3252  
ANSWERED ON FRIDAY, THE 04<sup>TH</sup> AUGUST, 2017  
[SHRAVANA 13, 1939 (SAKA)]**

**REFUND TO INVESTORS BY FRAUDULENT COMPANIES**

**QUESTION**

**3252. SHRI PR. SENTHIL NATHAN:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

- (a) whether the Government has taken any strict action against the fraudulent companies through the Serious Fraud Investigation Organisation (SFIO) and restored the money back to the victims of fraudulent finance/chit companies; and**
- (b) if so, the details thereof for the last five years, State/year-wise?**

**ANSWER**

**THE MINISTER OF STATE IN THE (SHRI ARJUN RAM MEGHWAL)  
MINISTRY OF CORPORATE AFFAIRS**

**(a) to (b): In the cases of complaints of serious nature involving companies which have defaulted after raising money from the public, the Ministry ordered investigation by the Serious Fraud Investigation Office (SFIO) under Section 210 and 212 of the Companies Act, 2013. The details are as per Annexure-I. No money in these cases has been restored back to the investors.**

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**ANNEXURE REFERRED TO IN REPLY TO PART (a) to (b) OF THE UNSTARRED  
QUESTION NO. 3252 FOR ANSWER IN LOK SABHA ON 04.08.2017.**

**SUMMARY OF CHIT FUND/MLM/PONZI CASES REFERRED TO SFIO FOR  
INVESTIGATION DURING THE LAST FIVE YEARS AND CURRENT YEAR UPTO  
31.07.2017.**

Sl. No.	Name of the State	Year						Total
		2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	
1	West Bengal	-	57	29	26	20	20	152
2	Assam	-	1	-	6	3	-	10
3	Uttar Pradesh	1	5	-	-	-	5	11
4	Jharkhand	-	-	2	-	-	-	2
5	Bihar	-	-	2	-	-	-	2
6	Orissa	-	-	18	8	1	4	31
7	Maharashtra	2	-	-	5	1	-	8
8	Punjab	-	-	-	1	-	-	1
9	Rajasthan	-	-	-	1	-	-	1
10	Delhi	5	-	-	-	2	3	10
11	Gujarat	-	-	-	-	-	1	1
12	Tamil Nadu	4	-	-	-	-	-	4
<b>Total</b>		<b>12</b>	<b>63</b>	<b>51</b>	<b>47</b>	<b>27</b>	<b>33</b>	<b>233</b>

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